

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA
UNSTARRED QUESTION NO. 983
ANSWERED ON 31.07.2024**

Coaching Industry

983 Shri Pramod Tiwari:

Will the Minister of *Education* be pleased to state:

- (a) whether the coaching industry in the country is a critical component of the education landscape;
- (b) if so, whether the coaching industry is colossal and expanding rapidly;
- (c) if so, the estimated worth of the coaching industry and its projected growth in near future; and
- (d) the steps taken or proposed to be taken by Government to regulate coaching centres?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (d): National Education Policy (NEP) 2020 recognizes that the current nature of secondary school exams, including Board exams as well as entrance exams is compelling the students as well as parents to opt for coaching for better results. It is replacing valuable time for true learning with excessive focus on coaching only for passing examination/entrance test through rote learning and memorization. Recognizing these challenges NEP 2020 recommends for regular formative assessments that seeks to foster a deeper understanding of subjects and skills among students; moving away from the current 'coaching culture' that emphasizes rote learning and exam-centric preparation; introducing greater flexibility; student choice; best-of-two attempts; assessments that primarily test core capacities; and develop further viable models of Board Exams that reduce pressure and the coaching culture.

Keeping in view the growth in number of unregulated private coaching centers in the country in the absence of any laid down policy or regulation; instances of such centers charging exorbitant fees from students; undue stress on students resulting in students committing suicides and many other malpractices being adopted by these centres, Ministry of Education has circulated a Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024 for consideration by way of appropriate legal framework. The Guidelines for Regulation of Coaching Center inter-alia provides that the fee charged for courses / curriculum shall be fair and reasonable; under no circumstances the fee shall be increased during the currency of the course; easy exit policy and refund of fee on pro-rata basis; laying emphasis on significance of mental well-being, advocating for the prioritization of counsellors and psychologists' support within coaching centres; no batch segregation etc. Further, coaching centers shall conduct coaching classes in a way that it is not excessive for a student and also provides that the coaching classes for those students who are also studying in institutions / schools shall not be conducted during their institutions / schools' hours, so that their regular attendance in such institutions / schools remains unaffected and also to avoid

dummy schools. Education being in the concurrent list, the State and UT Governments need to take further action by way of appropriate legal framework.

As informed by Department of Revenue, Ministry of Finance details of GST Collection from Coaching Institutions is as under:-

	Rs. in crore				
Financial Year	2019-20	2020-21	2021-22	2022-23	2023-24
GST Collection	2240.73	2215.24	3045.12	4667.03	5517.45
